FC-GPR

(To be filed by the company through its Authorised Dealer Category – I bank with the Regional Office of the RBI under whose jurisdiction the Registered Office of the company making the declaration is situated as and when shares / convertible debentures are issued to the foreign investor, along with the documents mentioned in item No. 4 of the undertaking enclosed to this Form)

Permanent Account Number (PAN) of the investee company given by the Income Tax Department	
Date of issue of shares /	
convertible debentures	

	Particulars	(In Block Letters)
No.		
1.	Name of the Investee Company	
	Address of the Registered Office of the Investee Company with City, District and State clearly mentioned	
	Telephone	
	Fax	
	E-mail	
	State	
	Registration No. given by Registrar of Companies and Date of Incorporation	
	Whether existing company or new company (strike off	Existing company / New company
	whichever is not applicable)	(Brownfield) (Greenfield)

	T	
	If existing company, give	
	registration number allotted by	
	RBI for FDI, if any	
	Telephone	
	Fax	
	e-mail	
2.	Description of the main business	
	activity	
	NIC Code ⁶⁷	
	Location of the project and NIC	
	code for the district where the	
	project is located	
	Described to the second state from	
	a)Detailed address including	
	Name, City, District and State	
	b)Code for District ⁶⁸	
	b)Code for District	
	c)Code for State	
	Percentage of FDI allowed as	
	per FDI policy (Sectoral Cap	
	under FDI Policy)	
	State whether FDI is allowed	Automatic Route / Approval Route
	under Automatic Route or	
	Approval Route (strike out	
	whichever is not applicable) If	
	under Approval Route, give	
2	SIA/FIPB approval No. with date	collaborator* (Dataila of fonciore residence
3	to be given. Indian address, if a	collaborator* (Details of foreign residence ny, should not be given)
	Name	ing, and and not be given,
	Address	
	1	I

In terms of AP (DIR Series) Circular No 5 dated July 17, 2014, NIC 2008 codes may be reported
 The list of State and District Codes may be downloaded from our website www.rbi.org.in/Notifications/FEMA/State and District Code

^{*} If there is more than one foreign investor/collaborator, separate Annex may be included for items 3 and 4 of the Form.

Country Constitution / Nature of the investing Entity [Specify whether 1. Individual 2. Company (PI specify if erstwhile OCB) 3. FII 4. FVCI# 5. Foreign Trust 6. Private Equity Fund 7. Pension / Provident Fund 8. Sovereign Wealth Fund (SWF)⁶⁹ 9. Partnership / Proprietorship Firm 10. Financial Institution 11. NRIs / PIO 12. Others (please specify)]

	Nature of issue	Date of	Number of shares/
	Nature or issue	issue	convertible debentures/Others
01	IPO / FPO		
02	Preferential allotment /		
	private placement		
03	Rights		
04	Bonus		
05	Conversion of ECB		
06	Conversion of royalty (including lump sum payments)		
07	Conversion against import of capital goods by units in		

⁶⁹ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

Date of incorporation

The investment/s is made by FVCI under FDI scheme in terms of Schedule I to Notification No. FEMA 20/2000-RB dated May 3, 2000

		SEZ						
	80	ESOPs						
	09	Share Swa	ıp					
	10	Others (ple	Others (please specify)					
		Total						
(b)			of security issued					
	No	Nature of	Nature of Numb Matur			Premiu		Amount
	-	Security	er	ty	e valu e	m	Price per share	of inflow*
	01	Equity						
	02	Compulsor ily Convertibl e Debenture s						
	03	Compulsor ily Convertibl e Preferenc e shares						
	04	Others (please specify)						
		Total						

i) In case the issue price is greater than the face value, please give break up of the premium received.

ii) * In case the issue is against conversion of ECB or royalty or against import of capital goods by units in SEZ, a Chartered Accountant's Certificate certifying the amount outstanding on the date of conversion

(c)	Break up of premium	Amount
	Control Premium	
	Non competition fee	
	Others [®]	
	Total	

[®] please specify the nature

(d)	Total inflow (in Rupees) on account of issue of shares / convertible debentures to non-residents (including premium, if any) vide	
	(i) Remittance through AD:(ii) Debit to NRE/FCNR A/c with Bank(iii) Others (please specify)	
	Date of reporting of (i) and (ii) above to RBI under Para 9 (1) A of Schedule I to Notification No. FEMA 20 /2000-RB dated May 3, 2000, as amended from time to time.	
(e)	Disclosure of fair value of shares issue	d**
	We are a listed company and the market value of a share as on date of the issue is*	
	We are an un-listed company and the fair value of a share is*	

^{**} before issue of shares

^{*(}Please indicate as applicable)

5. F	5. Post issue pattern of shareholding								
			Equity			Compulsorily convertible Preference Shares/ Debentures			
Investor category		No. of shares	Amount (Face	%	No. of shares	Amount (Face Value) Rs.	%		
a)	Non-	-Resident						•	
	01	Individuals							
	02	Companies							
	03	FIIs							
	04	FVCIs [#]							
	05	Foreign Trusts							
	06	Private Equity Funds							
	07	Pension/ Provident Funds							
	08	Sovereign Wealth Funds							
	09	Partnership/ Proprietorship							
		Firms							
	10	Financial Institutions							
	11	NRIs/PIO							

	12	Others (please specify)				
		Sub Total				
b)	Resi	ident				
Tot	Total					

^{*} The investment/s is/are made by FVCI under FDI scheme in terms of Schedule I to Notification No. FEMA 20/2000-RB dated May 3, 2000

DECLARATION TO BE FILED BY THE AUTHORISED REPRESENTATIVE OF THE INDIAN COMPANY: (Delete whichever is not applicable and authenticate)

We hereby declare that:

- 1. We comply with the procedure for issue of shares / convertible debentures as laid down under the FDI scheme as indicated in Notification No. FEMA 20/2000-RB dated 3rd May 2000, as amended from time to time.
- 2. The investment is within the sectoral cap / statutory ceiling permissible under the Automatic Route of RBI and we fulfill all the conditions laid down for investments under the Automatic Route namely (strike off whichever is not applicable).
 - a) Shares issued on rights basis to non-residents are in conformity with Regulation 6 of the RBI Notification No FEMA 20/2000-RB dated 3rd May 2000, as amended from time to time.

OR

b) Shares issued are bonus.

OR

c) Shares have been issued under a scheme of merger and amalgamation of two or more Indian companies or reconstruction by way of de-merger or otherwise of an Indian company, duly approved by a court in India.

OR

d)Shares are issued under ESOP and the conditions regarding this issue have been satisfied

3.	Shares	have	been	issued	in	terms	of	SIA	/FIPB	approval
No	o. dated									

4 The foreign investment received and reported now will be utilized in compliance with the provision of a Prevention of Money Laundering Act 2002 (PMLA) and Unlawful Activities(Prevention) Act, 1967 (UAPA). We confirm that the investment complies with the provisions of all applicable Rules and Regulations.

5. We enclose the following documents in compliance with Paragraph 9 (1)	(B) of
Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000:	

- (i) A certificate from our Company Secretary certifying that
 - (a) all the requirements of the Companies Act, 1956 have been complied with;
 - (b) terms and conditions of the Government approval, if any, have been complied with;
 - (c) the company is eligible to issue shares under these Regulations; and
 - (d) the company has all original certificates issued by authorised dealers in India evidencing receipt of amount of consideration in accordance with paragraph 8 of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000.
- (ii) A certificate from SEBI registered Merchant Banker / Chartered Accountant indicating the manner of arriving at the price of the shares issued to the persons resident outside India.
- 6. Unique Identification Numbers given for all the remittances received as consideration for issue of shares/ convertible debentures/others (details as above), by Reserve Bank.

	R	
	•	
	R	
(Signature of the Applicant)*		
(Name in Block Letters)		
(Designation of the signatory)		
Place:		
Date:		
(* To be signed by Managing Director/Director	/Secretary of the Company)	

CERTIFICATE TO BE FILED BY THE COMPANY SECRETARY OF THE INDIAN COMPANY ACCEPTING THE INVESTMENT:

(As per Para 9 (1) (B) (i) of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000)

In respect of the abovementioned details, we certify the following:

- 1. All the requirements of the Companies Act, 1956 have been complied with.
- 2. Terms and conditions of the Government approval, if any, have been complied with.
- 3. The company is eligible to issue shares / convertible debentures/others under these Regulations.
- 4. The company has all original certificates issued by AD Category I banks in India, evidencing receipt of amount of consideration in accordance with paragraph 8 of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000.

(Name & Signature of the Company Secretary) (Seal)

FOR USE OF THE RESERVE BANK ONLY:									
Registration Number for the FC-GPR:									
Unique Identification Number allotted to the Company at the time of reporting receipt of							-		
remittance	R								